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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1026/94.

Dt. of Decision : 21.10.94.

D. Venkat Ram Reddy

.. Applicant.

vs

1. The Telecom District Engineer,
Adilabad, Adilabad District.
2. ~~The Sub-Divisional Engineer~~
Telecom, Manchiryal,
Adilabad District.
3. The Chief General Manager,
Telecommunication, Doosanchar
Bhavan, Nampally, Station Road,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. Ch. Jagannatha Rao

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.No.1026/94

Date of Order: 21.10.1994

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

The prayer of the applicant is that the respondents be directed to re-engage him as a casual labour and consider his case for grant of temporary status and for regularisation.

2. The applicant states that he worked under S.D.O., Telecom, Manchiryal from 1.5.1988 to 31.12.1988 continuously and that he had rendered morethan 240 days of continuous service in 1988. Whereafter he was not given any work as a casual mazdoor.

3. Mr. K.Bhaskara Rao, learned standing counsel for the respondents states that the facts stated by the applicant, as also the contents of Annexure A-1 showing the details of work rendered by the applicant will have to be verified by the respondents. If on verification the facts stated by the applicant are found to be correct, they will consider his case in accordance with the extant instructions.

4. In view of the above this OA is allowed at the admission stage with the following directions to the respondents:-

1. The respondents shall verify the dates of working of the applicant under them.
2. The name of the applicant will be entered in the live casual labour register at a

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proper place keeping in view the number of days of service rendered by him.

3. The applicant will be re-engaged as soon as there is work and in preference to outsiders and those who rendered lesser number of days of service.

There shall be no order as to costs.

Abdul

(A.B. GORTHI)
Member (Admn.)

Haridasan

(A.V. HARIDASAN)
Member (Judl.)

Dated: 21st October, 1994

(Dictated in Open Court)

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H.M.L. 2/94
Dy. Registrar (Judl.)

Copy to:-

1. The Telecom District Engineer, Adilabad, Adilabad Dist
2. The Sub Divisional Officer, Telecom, Manchiryal, Adilabad District.
3. The Chief General Manager, Telecommunications, Doosanchar Bhavan, Nampally, Station road, Hyderabad.
4. One copy to Sri. Ch. Jagannatha Rao, advocate, 1-8-702/92/4, Nallakunta, Hyderabad.
5. One copy to Sri. K. Bhaskara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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09.10.26/94

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 21/10/94

~~ORDER/JUDGMENT.~~

~~M.A./R.P/C.P/No.~~

D.A.NO. 1026/94

T.A.NO. (H.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

No Separate copy

Disposed of with Directions.

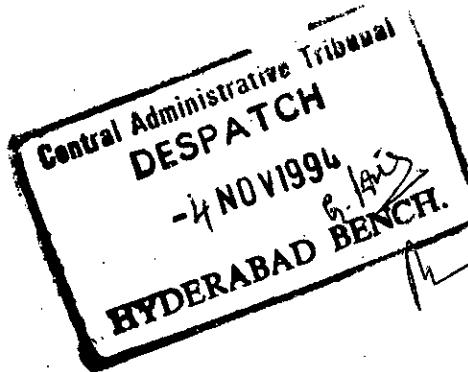
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

~~Rejected~~ Ordered.

No order as to costs.



YLKR

21/10/94